The Wakf (Maharashtra Amendment) Act, 1965

Act 43 of 1965

Keyword(s):
Wakf Board, Wakf, Land
THE WAKF (MAHARASHTRA AMENDMENT) ACT, 1965

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MAHARASHTRA ACT No. XLIII OF 1965.

[THE WAKF (MAHARASHTRA AMENDMENT) ACT, 1965.]

[28th October 1965]

An Act to amend the Wakf Act, 1954, in its application to the State of Maharashtra.

XXIX of 1954.

WHEREAS it is expedient to amend the Wakf Act, 1954, in its application to the State of Maharashtra, for the purposes hereinafter appearing; It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

1. This Act may be called the Wakf (Maharashtra Amendment) Act, 1965. Short title.

XXIX of 1954.

2. In the Wakf Act, 1954, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), in section 10, for sub-section (2), the following shall be substituted, namely:—

"(2) There shall be a Chairman of the Board who shall be nominated by the State Government from amongst the members appointed under section 11."

3. In section 63 of the principal Act,—

(a) for the words "the State Government may," the words "the State Government or any officer authorized by the State Government may," shall be substituted;

(b) after the words "as the State Government" the words "or officer" shall be inserted; and

(c) in the marginal note, for the words "the State Government" the following shall be substituted, namely:—

"State Government or officer"

4. In section 67 of the principal Act, in sub-section (2), in clause (b), after the words "submitted by the Board" the words "and approved by the State Government" shall be added.

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1 For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1965, part V, Page 378.